

bITEM NO.9

COURT NO.9

SECTION XI

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C).....CC No.4453/2017

(Arising out of impugned final judgment and order dated 09/09/2016

in WP No. 37146/1996 passed by the High Court of Judicature at Allahabad)

AMAL KUMAR GANGULY

Petitioner(s)

VERSUS

THE STATE OF U.P AND ORS.

Respondent(s)

I.A. 1/2017(with c/delay in refiling SLP)

Date : 06/03/2017 This application was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO

[IN CHAMBERS]

For Petitioner(s) Mr. K. C. Vishwakarma, Adv.

Mr. Balraj Dewan, AOR

Mr. Tishampati Sen, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Delay of 72 days in refiling the Special Leave Petition is condoned.

(RASHI GUPTA)

SR.P.A. (SAROJ KUMARI GAUR)

COURT MASTER